

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF ANUPAM ELECTRICALS AND  
ENGINEERING INDUSTRIES PRIVATE LIMITED**

Relevant Particulars		
1.	Name of corporate debtor	Anupam Electricals And Engineering Industries Private Limited
2.	Date of incorporation of corporate debtor	03/05/1995
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1995PTC087970
5.	Address of the registered office and principal office (if any) of corporate debtor	15 Dadi Seth Agiary Lane, 4th Floor, Kanchan Bhawan, Kalbadevi Road, Mumbai 400002
6.	Insolvency commencement date in respect of corporate debtor	11.11.2019  (The said order was rectified by Hon'ble NCLT on 14.05.2024 and it was Received on 21.05.2024)
7.	Estimated date of closure of insolvency resolution process	10.11.2024 (180 days taken from the date of rectification in order by the Hon'ble NCLT i.e. w.e.f. 14.5.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anish Gupta  IBBI/IPA-002/IP-N00285/2017-18/10843
9.	Address and e-mail of the interim resolution professional, as registered with the Board	105, Lotus Business Park, Ram Baug Lane, Off S V Road, Malad (West), Mumbai – 400064 Email: <a href="mailto:ipanishgupta@gmail.com">ipanishgupta@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	105, Lotus Business Park, Ram Baug Lane, Off S V Road, Malad (West), Mumbai – 400064 Email: <a href="mailto:cirpanupamelectricals@gmail.com">cirpanupamelectricals@gmail.com</a>
11.	Last date for submission of claims	04.06.2024 (considered 14 days from date of receipt of order i.e. 21.5.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) web link - <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not applicable



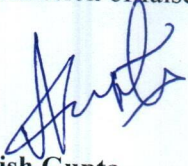
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court VI have ordered/rectified the commencement of a corporate insolvency resolution process of **M/s Anupam Electricals And Engineering Industries Private Limited** on **14.05.2024**.

The creditors of **M/s Anupam Electricals And Engineering Industries Private Limited** are hereby called upon to submit their claims with proof on or before **04.06.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means by sending emails at [cirpanupamelectricals@gmail.com](mailto:cirpanupamelectricals@gmail.com).

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - Not Applicable.

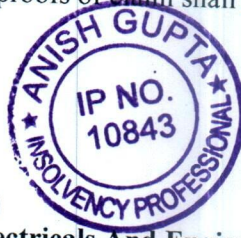
Submission of false or misleading proofs of claim shall attract penalties.



**Anish Gupta**

**(Interim Resolution Professional)**

**In the matter of M/S Anupam Electricals And Engineering Industries Private Limited**  
**REG NO. IBBI/IPA-002/IP-N00285/2017-18/10843**



Date: 22.05.2024

Place: Mumbai

## फॉर्म ए जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन, २०१६ च्या रेग्युलेशन ६ अन्वये)  
अनुपम इलेक्ट्रिकल्स अँड इंजिनियरींग इंडस्ट्रिज प्रायव्हेट लिमिटेड च्या  
धनकोंच्या माहीतीकरीता

संबंधित तपशील		
१	कॉर्पोरेट कर्जदाराचे नाव	अनुपम इलेक्ट्रिकल्स अँड इंजिनियरींग इंडस्ट्रिज प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	०३/०५/१९९५
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	निगम व्यवहार मंत्रालय, आरओसी-मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर/ लिमिटेड लायबिलिटी आयडेंटिफिकेशन नंबर	यु९९९९९एमएच१९९५पीटीसी०८७९७०
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	१५ टाटी सेठ अग्रहारी लेन, ४वा मजला, कांचन भवन, काळनादेवी रोड, मुंबई ४००००२.
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरु होण्याची तारीख	११.११.२०१९ (सदर आदेश १४.०५.२०२४ रोजीस सन्माननिय एनसीएलटी यांच्या द्वारे दुरुस्त केला होता आणि तो २१.०५.२०२४ रोजीस प्राप्त झाला होता.)
७	नादारी निर्णय प्रक्रिया समामीची अंदाजित तारीख	१०.११.२०२४ (सन्माननिय एनसीएलटी द्वारे आदेशामध्ये दुरुस्तीच्या तारखेपासून १८० दिवस म्हणजेच १४.०५.२०२४ पर्यंत)
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	अनिश गुप्ता आयबीबीआय/आयपीए-००२/आयपी- एन००२८५/२०१७-१८/१०८४३.
९	बोडॉकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	१०५, लॉटस बिजनेस पार्क, राम बाग लेन, एस.व्ही. रोड लगत, मालाड (पश्चिम), मुंबई-४०००६४. ईमेल: ipanishgupta@gmail.com
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	१०५, लॉटस बिजनेस पार्क, राम बाग लेन, एस.व्ही. रोड लगत, मालाड (पश्चिम), मुंबई-४०००६४. ईमेल: cirpanupamelectricals@gmail.com
११	दावे सादर करण्यासाठी अंतिम तारीख	०४.०६.२०२४ (२१.५.२०२४ म्हणजेच आदेश प्रामीच्या तारखेपासून १४ दिवस मानावे)
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास	लागू नाही
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४	(ए) संबंधित फॉर्मर आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत:	(ए) वेबलिक: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (बी) लागू नाही.

याद्वारे सूचना देण्यांत येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई बँच कोर्ट VI यांनी १४.०५.२०२४ रोजीस मे. अनुपम इलेक्ट्रिकल्स अँड इंजिनियरींग इंडस्ट्रिज प्रायव्हेट लिमिटेड ची एक कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरु करण्याचे आदेश दिले/सुधारित केले.

मे. अनुपम इलेक्ट्रिकल्स अँड इंजिनियरींग इंडस्ट्रिज प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे नोंद क्र. १० समोरील पन्त्यावर अंतरिम निर्णय व्यावसायिकांकडे ०४.०६.२०२४ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यांत येते.

विनीय धनकोंनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचा पुरावा सादर करावा. अन्य सर्व धनको व्यक्तीशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून म्हणजेच [cirpanupamelectricals@gmail.com](mailto:cirpanupamelectricals@gmail.com) येथे मेल पाठवून पुराव्यासह दावे सादर करू शकतात.

नोंद क्र. १२ समोर सूचिबद्ध केलेल्याप्रमाणे एखाद्या वर्गातील विनीय धनकोंनी फॉर्म सीए-लागू नाही मधील वर्गाच्या प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नोंद क्र. १३ समोर सूचिबद्ध केलेल्या तीन नादार व्यावसायिकांमधून प्राधिकृत प्रतिनिधींची त्यांची पसंती कळवावी.

दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल.

दिनांक: २२.०५.२०२४

ठिकाण: मुंबई

सही/-

अनिश गुप्ता

(अंतरिम निर्णय व्यावसायिक)

मे. अनुपम इलेक्ट्रिकल्स अँड इंजिनियरींग इंडस्ट्रिज प्रायव्हेट लिमिटेड च्या बाबीमध्ये  
नोंद. क्र. आयबीबीआय/आयपीए-००२/आयपी-एन००२८५/२०१७-१८/१०८४३

## FORM A

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ANUPAM ELECTRICALS AND ENGINEERING INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	Anupam Electricals And Engineering Industries Private Limited
2	Date of incorporation of corporate debtor	03/05/1995
3	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1995PTC087970
5	Address of the registered office and principal office (if any) of corporate debtor	15 Dadi Seth Agiary Lane, 4th Floor, Kanchan Bhawan, Kalbadevi Road, Mumbai 400002
6	Insolvency commencement date in respect of corporate debtor	11.11.2019 (The said order was rectified by Hon'ble NCLT on 14.05.2024 and it was Received on 21.05.2024)
7	Estimated date of closure of insolvency resolution process	10.11.2024 (180 days taken from the date of rectification in order by the Hon'ble NCLT i.e. w.e.f. 14.5.2024)
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Anish Gupta</b> IBBI/IPA-002/IP-N00285/2017-18/10843
9	Address and e-mail of the interim resolution professional, as registered with the Board	105, Lotus Business Park, Ram Baug Lane, Off S V Road, Malad (West), Mumbai - 400064 Email: ipanishgupta@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	105, Lotus Business Park, Ram Baug Lane, Off S V Road, Malad (West), Mumbai - 400064 Email: cirpanupamelectricals@gmail.com
11	Last date for submission of claims	04.06.2024 (considered 14 days from date of receipt of order i.e. 21.5.2024)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) web link - <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court VI have ordered/rectified the commencement of a corporate insolvency resolution process of **M/s Anupam Electricals And Engineering Industries Private Limited on 14.05.2024.**

The creditors of **M/s Anupam Electricals And Engineering Industries Private Limited** are hereby called upon to submit their claims with proof on or before **04.06.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means by sending emails at [cirpanupamelectricals@gmail.com](mailto:cirpanupamelectricals@gmail.com).

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22.05.2024

Place: Mumbai

Sd/-

Anish Gupta

(Interim Resolution Professional)

In the matter of **M/S Anupam Electricals And Engineering Industries Private Limited**  
REG NO. IBBI/IPA-002/IP-N00285/2017-18/10843